

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1714
(TO BE ANSWERED ON 09.12.2015)

EXEMPTION FROM RIGHT TO PRIVACY BILL

1714. SHRI R.P. MARUTHARAJAA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has turned down the demand of intelligence agencies for a blanket exemption from the purview of the Right to Privacy Bill; and
- (b) whether the Government has also decided to back the provision extending the proposed law to all residents of India, unlike the 2011 draft bill that catered to only Indian citizens, and if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The drafting of the Right to Privacy bill is at preliminary stage and details of the bill are yet to be finalized.
